

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

Writ Petition No.13645/2020
(Smt. Veena Pareek Vs. State of M. P. and others)

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Indore, dated 23/09/2020

Mr. Manoj Manav, learned counsel for the petitioner.

Ms. Kirti Patwardhan, learned Panel Lawyer for the respondent /
State.

The present petition has been filed being aggrieved by order dated 21/08/2020 passed by respondent No.2 by which it has been directed that the petitioner shall function as In-charge Principal.

The petitioner's contention is that she is suffering from heart disease and her son is also suffering from chronic liver disorder and therefore, she will not be able to perform the duties of In-charge Principal and the other Senior Professors in the College can be made In-charge Principal.

Ms. Kirti Patwardhan, learned Panel Lawyer at the outset has informed this Court that the State Government has withdrawn the order dated 21/08/2020 and some other person has now been appointed as In-charge Principal rendering the present petition infructuous.

The petition is disposed of accordingly as infructuous.

Certified copy as per rules.

(S. C. SHARMA)
J U D G E

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